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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **ITA 203/2023 & CM APPL. 16606/2023**

+ **ITA 204/2023 & CM APPL. 16607/2023**

JAS FORWARDING WORLDWIDE PVT LTD Appellant

Through: Mr Ajay Vohra, Sr. Adv. with Mr
Vaibhav Kulkarni and Mr Himanshu
Aggarwal, Advs.

versus

DEPUTY COMMISSIONER OF INCOME TAX

CIRCLE 4(1) DELHI

..... Respondent

Through: Ms Dacchita Shahi, Adv.

CORAM:

HON'BLE MR. JUSTICE RAJIV SHAKDHER

HON'BLE MS. JUSTICE TARA VITASTA GANJU

ORDER

% **10.04.2023**

[Physical Hearing/Hybrid Hearing (as per request)]

CM APPL. 16606/2023 in ITA 203/2023 [*Application filed on behalf of the appellant seeking condonation of delay of 195 days in re-filing the appeal*].

CM APPL. 16607/2023 in ITA 204/2023 [*Application filed on behalf of the appellant seeking condonation of delay of 200 days in re-filing the appeal*].

1. These are applications filed on behalf of the appellant/assessee seeking condonation of delay in re-filing the appeals.

2. The prayers made in the applications are not opposed by Ms Dacchita Shahi, who appears on behalf of the respondents/revenue.

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3. The delay is, accordingly, condoned.
4. The applications are disposed of, in the aforesaid terms.

ITA 203/2023

ITA 204/2023

5. These appeals concern Assessment Years (AYs) 2009-10 (ITA 203/2023) and 2011-12 (ITA 204/2023).
6. We are informed by Mr Ajay Vohra, who appears on behalf of the appellant, that the respondent/revenue has also filed appeals for AYs 2007-08 and 2008-09, which are numbered as ITA 09/2020 and ITA 24/2020.
7. Issue notice.
 - 7.1 Ms Dacchita Shahi accepts notice on behalf of the respondent/revenue.
8. List the above-captioned appeals on 07.08.2023.
9. In the meanwhile, counsel for the parties will file their written submissions, not exceeding three pages each, at least five days before the next date of hearing.

RAJIV SHAKDHER, J

TARA VITASTA GANJU, J

APRIL 10, 2023/SA

Click here to check corrigendum, if any